

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**DIVISION BENCH**  
**COURT - 1**

ITEM No.109  
CP(IB)/116(AHM)2022

**Proceedings under Section 95 IBC**

**IN THE MATTER OF:**

Bank of Baroda

.....Applicant

V/s

Saurabh Kumar Tayal

.....Respondent

**Order delivered on: 10/05/2024**

**Coram:**

Mr. Shammi Khan, Hon'ble Member(J)

Mr. Sameer Kakar, Hon'ble Member(T)

**PRESENT:**

For the Financial Creditor

:Mr. Yahya Batatawal, Advocate

For the Personal Guarantor

:Mr. Harmish K Shah, Advocate

**ORDER**

IRP report under Section 99 of the IB Code, 2016 already filed by the IRP, Mr. Ashok Kumar Golechha on 27.06.2022 vide Inward Diary No. D 3482 with advance copy to the Personal Guarantor as well as Corporate Debtor.

No reply was filed by the Personal Guarantor on the last two years. Right to file reply stands closed. Learned counsel appearing for the Personal Guarantor seeks liberty to file written submissions without any documents which is allowed.

Re-list this matter on 14.05.2024 for making submissions.

Sd/-

Sd/-

**SAMEER KAKAR**  
**MEMBER (TECHNICAL)**

**SHAMMI KHAN**  
**MEMBER (JUDICIAL)**